

type of Police force should be developed because they understand the language of the people and they are in conformity with the traditions of the local people and they can take care of the problems of law and order there in a better way than some of the police forces imported from outside. But even then, taking all those points into account, the total expenditure on the Police is less than 10 per cent. I would not like to go into the details of the figures which are already given in the budget proposals, but I will mention some of the figures.

Even in a small State like Nagaland Rs. 4 crores have been allocated for power, Rs. 3 crores for industry, Rs. 2 crores for agriculture, Rs. 5 crores for education—and I may tell you that Nagaland is one of the North-Eastern States where the expenditure on education is much more compared to other similar States.

One point has been raised by some Hon'ble Member, and that is about the Nagaland Paper and Pulp Project. I entirely share his concern that the project should have been completed earlier. But it is a project which is practically entirely financed by the Government of India, and it is a project worth Rs. 69 crores. I do hope that by 1977 we will be able to take care of this problem. Certain other projects are coming up and, as a result of the commissioning of the projects and the development of infrastructure there, we hope that more and more people of Nagaland would share the national prosperity and development and would be brought into the mainstream of national life.

MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the

President out of the Consolidated Fund of the State of Nagaland to complete the sums necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of the heads of demands entered in the second column thereof against:—

Demands Nos. 1, 3 to 9 and 12 to 55.

*The Motion was adopted.*

17 hrs.

NAGALAND APPROPRIATION NO.  
(2) BILL,\* 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the Services of the financial year 1975-76.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76."

*The motion was adopted.*

SHRI PRANAB KUMAR MUKHERJEE: Sir, I introduce the Bill.

I beg to move\*:†

"That the Bill to authorise payment and appropriation of certain

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 8-5-75.

†Introduced moved with the recommendation of the President.

[Shri Pranab Kumar Mukherjee]

sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: Now, we take up clause by clause consideration.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Scheduled were added to the Bill.*

MR. CHAIRMAN: The question is.

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI PRANAB KUMAR MUKHERJEE: I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

17.02 hrs.

MOTION RE: ALLEGED VICTIMISATION OF EMPLOYEES OF COMPTROLLER AND AUDITOR GENERAL

श्री अटल बिहारी वाजपेयी (स्वालिमर)  
सभापति महोदय, में प्रस्ताव करता हूँ

"कि यह सभा नियंत्रक तथा महा-लेखापरीक्षक के कर्मचारियों के कथित उत्पीड़न और झाल इंडिया फंडेशन आफ एम्प्लॉयर्स की मान्यता वापस लेने के निर्णय के सम्बन्ध में वित्त मंत्री द्वारा 22 अगस्त, 1974 को सभा में दिये गये वक्तव्य पर विचार करती है।"

वित्त मंत्री का वक्तव्य 22 अगस्त को दिया गया था, मगर उस पर विचार करने का अवसर इस सदन को इतने महीनों के बाद आज 8 मई को प्राप्त हुआ है। यह कहना होगा कि यह सदन अपने कर्मचारियों की ज्वलत समस्याओं के प्रति जागरूक नहीं है।

मविधान के अन्तर्गत कंट्रोलर एंड ऑडिटर जेनेरल का एक विशिष्ट स्थान है। उन के उपर लेखा परीक्षण की जिम्मेदारी सौंपी गई है। उन की सहायता के लिए सारे देश में हजारों कर्मचारी तैनात हैं। क्या यह आवश्यक नहीं है कि उन कर्मचारियों की शिकायतों पर विचार करने के लिए, और उचित शिकायतों का निराकरण करने के लिये, कोई तंत्र हो? आप को सुन कर ताज्जुब होगा कि जो जायंट कनसल्टेंटिव मशीनरी केन्द्रीय सरकार के सभी विभागों में चल रही है, जिस के अन्तर्गत विभागीय अधिकारी और कर्मचारी मिल कर, बैठ कर, अपनी समस्याएं हल करते हैं, शिकायतें दूर करते हैं, वह व्यवस्था कंट्रोलर एंड ऑडिटर जेनेरल के विभिन्न दफ्तरों में कार्यरत नहीं है।